

In compliance with the orders dated 28.7.2009 passed by Hon'ble the Chief Justice, the detailed proforma, which has been introduced as supplement to the procedure being followed by Registry for listing of regular cases of Senior citizens, NRIs, widows and Ex-servicemen, is required to be circulated, so as to ensure that the litigants and/or their counsel in order to get their Regular cases listed on priority basis, will submit application/s, together with the documents, which have been made compulsory for considering such requests.

“Applications in the following proforma are required to be submitted by the parties/counsel for getting the Regular Cases listed on priority basis:-

1. Name of the applicant : Father's/Husband's name:
2. Address:
3. Case No.:
4. Parties name:
5. Date on which the applicant acquired the status of senior citizen
6. Documents required:
 - i) in case of Senior Citizen:
Birth certificate/Matriculation certificate. In case of illiterate persons an affidavit, duly sworn in, by the applicant.
 - ii) in case of Widow:
Death certificate of her husband along with an affidavit of having not re-married.
 - iii) in case of Ex-servicemen:

Discharge certificate issued by the competent authority.

iv) in case of NRIs:

Requisite certificate from the competent authority.

(Signature of the applicant)

Note:- Submission of documents is compulsory for consideration of request.

Copy of the draft proforma can be obtained from the office of Deputy Registrar (Writ) and Deputy Registrar (Judicial).

Sd/-
Registrar(Judicial)